

INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that 'Actual Users' licences for stainless Steel Sheets and coils for the manufacture of Hospital Wares were issued in favour of Messrs Raipur Metal Products Pvt. Ltd. (M.P.) for the periods October 1961 to March 1962; April-September, 1962 and October 1962 to February, 1963;

(b) if so, whether it is a fact that instead of manufacturing Hospital wares, the said company sold away the imported stainless sheets and coils;

(c) whether it is also a fact that on the 12th June, 1965, the local Police seized one consignment of six cases said to contain Hospital trays meant for Tirpur in the Godown/ Garage of the said Company;

(d) whether the Police found on the consignment stainless steel circle instead of Hospital Trays;

(e) whether an enquiry was made into this matter of the misuse of imported material by an officer of the Department of Industrial Development, who found the allegations correct;

(f) if so, whether any action is being taken against this Company and if so, the details thereof; and

(g) if not, the reasons therefor ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) Yes, Sir.

(b) to (g). The imported material was reported to have been sold away. A case has been filed in the Court of Law and is *sub-judice*.

**Raipur Metal Products (P) Ltd.**

8599. SHRI T. M. SHETH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is obligatory on the Company Law Board to make representations in petitions under Sections 397 and 398 of the Companies Act;

(b) if so, whether any representations were made in petition No. 12 of 1965 made under Section 397 and 398.

(c) if not, the reasons for not making any representations;

(d) whether it is a fact that grave allegations were made in the said petition against Raipur Metal Products (Pvt.) Limited, concerning gross violations of the mandatory provisions of law;

(e) whether it is also a fact that no steps have been taken by any of the concerned authorities against the persons accused of serious derelictions; and

(f) The reasons for the inordinate delay?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) (a) No, Sir.

(b) No, Sir.

(c) No earlier complaints has been received against this Company and it had not been inspected, so no material which could be of assistance to the Court in arriving at a decision on the issues involved, was available with the Company Law Board or its field offices;

(d) Certain allegations regarding violation of the law were made in the petition to the Court.

(e) and (f). The matter is *sub-judice* and it is for the party to prove the allegations made. It is understood that books of accounts of the Company have been seized by the Central Bureau of Investigation on allegations of contravention of the Import and Export Control Act by selling stainless steel imported for other purposes.